CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.278/MP/2019

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act,

> 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulations 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation/modification of the provisions of the Central Electricity Regulatory Commission (India Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 in respect of the schedule for operation of 726.6 MW (2x363.3 MW) Palatana

Project of ONGC Tripura Power Company Limited.

Date of Hearing : 16.5.2023

Coram : Shri Jishnu Barua, Chairperson

> Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

: ONGC Tripura Power Company Limited (OTPCL) Petitioner

Respondents : Assam Power Distribution Co. Ltd. (APDCL) and 7 Ors.

Parties Present : Shri Parinay Deep Shah, OTPCL

Shri Arup Sarmah, OTPCL Shri Amit Dabas, OTPCL Shri Alok Mishra, NLDC Shri Ashok Rajan, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, inter-alia, seeking relaxation of technical minimum of the Petitioner's Palatana Project from 55% provided in the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2015 to 65% of the installed capacity. Learned counsel submitted that pursuant to the direction of the Commission, Central Electricity Authority (CEA) has furnished its comments on the subject matter. Learned counsel further circulated a brief note of submission and mainly submitted as under:

(a) Earlier, CEA in Petition No. 8/MP/2019 had supported the similar submissions made by Ratnagiri Gas Power Private Limited (RGPPL) and the Commission subsequently held that the technical minimum of 55% as per the IEGC 4th Amendment Regulations, 2016 was not sustainable for CCGT plant

modules at Dhabol, having GE make 9FA machines provided with DLN 2/2+ combustion system for MPCB stipulated NOx emission compliance operation.

- (b) However, in the Petitioner's case, which uses the same machines as RGPPL, CEA has not supported the submissions of the Petitioner primarily on the basis that there is insufficient data to prove mode changeover instability and increased NOx emission because of prolonged PPM mode operation.
- (c) In view of the above, liberty may be granted to the Petitioner to approach the Commission for relaxation of technical minimum criteria as mentioned in IEGC when sufficient data is available in regard to the mode of changeover issues being faced by the Petitioner at its Palatana Project and in the meanwhile, the Commission may advise NERPC/ NERLDC to consider any such request of the Petitioner to schedule it in such a manner that the mode changeover may be minimised for the Petitioner to avoid tripping of the Plant on situation to situation basis.
- 2. In response to the specific query of the Commission regarding the instances of the lesser schedule requiring it to operate at technical minimum, the representative of the Petitioner submitted that during the years 2016-17 & 2017-18, there had been certain instances where the Petitioner's Project was required to operate at technical minimum.
- 3. The representative of the Respondent, NLDC submitted that the Respondent has already filed its limited reply in the matter and the same may be considered while passing the order.
- 4. After hearing learned counsel for the Petitioner and the representative of the Respondent, NLDC, the Commission reserved the matter for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)